

Rep. by Act 50 of 1960, B. 24 Beh. (w. of 26.12.60)

THE HYDERABAD SECURITIES CONTRACTS  
REGULATION (REPEAL) ACT, 1958

No. 17 OF 1958

[15th May, 1958]

An Act to provide for the repeal of the Hyderabad Securities Contracts Regulation Act, 1353 Fasli (VII of 1353 Fasli).

BE it enacted by Parliament in the Ninth Year of the Republic of India as follows:—

Short title. 1. This Act may be called the Hyderabad Securities Contracts Regulation (Repeal) Act, 1958.

Repeal. 2. On such day<sup>1</sup> as the Central Government may, by notification in the Official Gazette, specify in this behalf, the Hyderabad Securities Contracts Regulation Act, 1353 Fasli shall stand repealed.

VII of 1353  
Fasli.